

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**
3. **Shri Bhanu Bhushan, Member**
4. **Shri A.H. Jung, Member**

Petition No.91/2002

In the matter of

Fixation of tariff for sale of power from Doyang Hydro Electric Project (3x25 MW) for the period from 10.7.2000 to 31.3.2004

North Eastern Electric Power Corporation Ltd.

.....Petitioner

Vs

1. Assam State Electricity Board, Guwahati
2. Meghalaya State Electricity Board, Shillong
3. Department of Power, Govt. of Tripura, Agartala
4. Power & Electricity Department, Govt. of Mizoram, Aizawl
5. Electricity Department, Govt. of Manipur, Imphal
6. Deptt. of Power, Govt. of Arunachal Pradesh, Itanagar
7. Department of Power, Govt. of Nagaland, Kohima
8. West Bengal State Electricity Board, Kolkata
9. North Eastern Regional Electricity Board, Shillong
10. North Eastern Regional Load Despatch Centre, Shillong

.....Respondents

The following were present

1. Shri J. Barkakaty, D(T), NEEPCO
2. Shri A.G. West, GM(F), NEEPCO
3. Shri P.K. Singha, DGM(E), NEEPCO
4. Shri N.J. Medhi, Dy. Manager (E), NEEPCO
5. Shri C.M. Bhogal, MS, NEREB
6. Shri D. Das, ACE (Comm.), ASEB
7. Shri K. Goswami, ASEB
8. Shri J.P. Choudhury, ASEB
9. Shri L.M.F. Suhtanu, MeSEB

**ORDER
(DATE OF HEARING : 29.3.2005)**

The present petition is filed for fixation of tariff for sale of power from Doyang Hydroelectric Project (3x25 MW) for the period 10.7.2000 to 31.3.2004. The tariff for

the period 1.4.2001 to 31.3.2004 is to be regulated in terms of the Commission's notification dated 26.3.2001 and for the period prior to 1.4.2001, it is to be considered based on the notification issued by Ministry of Power on 30.3.1992, as amended from time to time. The tariff claimed in the petition is more than Rs.7 per unit.

2. On perusal of the petition, it was noticed that certain details essential for fixation of tariff had not been filed by the petitioner. Therefore, the petitioner by order dated 22.8.2002 was directed to furnish the additional details. At the request of the petitioner, the time for filing of additional details was extended. In the order dated 6.10.2003, the petitioner was allowed time up to 31.3.2004 to place on record the additional details. The requisite information has not been filed by the petitioner so far.

3. During pendency of the petition, the petitioner brought to the Commission's notice Ministry of Power's letter dated 22.1.2003 according to which, considering the peculiar nature of the project, the petitioner was advised that the tariff needed to be fixed @ Rs.2 per unit, to be escalated by 5% every year throughout the life of the generating station. Taking notice of the Ministry of Power's letter dated 22.1.2003, the Commission in its order of 17.4.2003 approved provisional tariff @ Rs.2 per unit from the date of commercial operation, that is, 10.7.2000 with a further direction for escalation @ 5% per year.

4. Consequent to implementation of ABT in North Eastern Region with effect from 1.11.2003, the provisional tariff was converted into two-part tariff till final determination of tariff petition. By order dated 6.10.2003, the Commission approved the primary energy rate of 50.32 paise per kWh for the year 2001-2002, the necessary details in

support of which were contained in the order. The Commission allowed the annual fixed charges during the period 2001-02 to 2003-04 as under:

2001-2002	Rs.41.57 Crore
2002-2003	Rs.43.65 Crore
2003-2004	Rs.45.83 Crore

5. As the necessary inputs for determination of tariff have not been placed on record by the petitioner, the process of actual determination thereof based on Ministry of Power notification dated 30.3.1992 and the Commission's notification dated 26.3.2001 cannot be undertaken. We, therefore, dispose of the present petition by confirming the provisional two-part tariff decided in the order dated 6.10.2003. The petitioner does not have any objection to disposal of the petition on above terms, since according to the representative of the petitioner, the Central Government has also been considering the proposal in these terms only.

6. Accordingly, the petition No. 91/2002 stands disposed of.

Sd/-
(A.H. JUNG)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi dated the 4th April, 2005